

शुरू किया, फिर पंजाब के ने किया—

श्री छतल बिहारी बाजपेयी : मध्य प्रदेश में हुआ है।

प्रध्यक्ष महोदय, अगर आप इजाजत दें तो मैं एक छोटा सा मवाल पूछता चाहता हूँ आप प्रिजाइडियम आफिसर्स कालेज के प्रध्यक्ष हैं। आप इस समय किस को तमिऱनाडु का स्पीकर मानते हैं।

प्रध्यक्ष महोदय : मुझे पता नहीं है अभी तक। पता लगेगा तब बताऊंगा कि कौन है।

PAPERS LAID ON THE TABLE

PREVENTION OF FOOD ADULTERATION (SECOND AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): On behalf of Prof. D. P. Chattopadhyaya, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 436(E) in Gazette of India dated the 10th October, 1972, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3891/72.]

STATEMENT RE: CENTRAL GOVERNMENT MARKET BORROWING

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): On behalf of Shri K. R. Ganesh, I beg to lay on the Table a statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in December, 1972. [Placed in Library. See No. LT-3891/72.]

FRUIT, PRODUCTS (AMENDMENT) ORDER, AND ANNUAL REPORT OF U.P. STATE AGRO-INDUSTRIAL CORPORATION, LTD.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Fruit Products (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. S.O. 3537 in Gazette of India dated the 4th November, 1972 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3892/72.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3893/72.]

(ii) Annual Report of the U.P. State Industrial Corporation Limited, Lucknow, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3894/72.]

ANNUAL REPORT OF INDIAN SCHOOL OF MINES, DHANBAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the

Table a copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1970-71. [Placed in Library. See No. LT-3895/72.]

ESTIMATES COMMITTEE

TWENTY-FOURTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah): I present the following Report and Minutes of the Estimates Committee:

- (1) Twenty-fourth Report on the Ministry of Finance Revision of the Form and Contents of the Demands for Grants;
- (2) Minutes of the sitting of the Committee relating to the above Report.

CODE OF CRIMINAL PROCEDURE BILL

(i) REPORT OF JOINT COMMITTEE

SHRI B. R. SHUKLA (Bahraich): I lay on the Table a copy of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Criminal Procedure.

(ii) EVIDENCE

SHRI B. R. SHUKLA: I lay on the Table a copy of the evidence (Volumes I and II) given before the Joint Committee on the Bill to consolidate and amend the law relating to Criminal Procedure.

13.04 hrs.

STATEMENT RE. ACCIDENT TO NEW DELHI HYDERABAD DAKSHIN EXPRESS AND HOWRAH DELHI JANATA EXPRESS

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): Sir, I rise to inform the House of two accidents involving important trains which took place on the 2nd and 3rd of this month respectively. Though in the past it was usual to place this information before the House only when passengers were involved. I must make a departure in the case of this accident in which 4 of our own men have been killed.

On 2nd December, 1972 at about 08.00 hours while No. 22 Up New Delhi-Hyderabad Dakshin Express was approaching Ganj Basoda station on Bina-Bhopal broad gauge double line section of the Jhansi Division of Central Railway, 8 rear bogies of the train derailed. Through communication which was interrupted on account of this accident was resorted on the Down line at 12.05 hours.

Seven railway employees, all working in the dining car, sustained injuries, two of them serious and two minor and the remaining three trivial. The injured were rendered first aid on the spot and were sent to the Civil Hospital at Ganj Basoda for further treatment. Ten passengers who received trivial injuries were also rendered first aid and were further attended to in the Civil Hospital at Ganj Basoda and later in the Bina Railway Hospital.

Ex-gratia payment for the two seriously injured and two persons made.

On receipt of information about the accident, senior Railway officers rushed to the site of accident to supervise relief and rescue operations.

At present four railway employees are receiving treatment in the Bina Railway Hospital. They are progressing satisfactorily. The others have been discharged.

The cause of the accident is under investigation. The Commissioner of Railway Safety will be holding his statutory inquiry into this accident at Bina from the 8th of this month.

On 3rd December, 1972 at about 06.15 hours No. 39 UP Howrah-Delhi Janata Express collided in the rear of Tundla-Ghaziabad shunting train between Somna and Danwar stations on the Tundla-Ghaziabad broad gauge double line section of the Allahabad Division Northern Railway. Four